

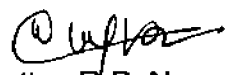
**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CA No.08/2016
IN
CP No.27/02/2013
RT No.63/2016**

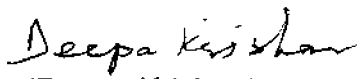
In the matter of M/s Ind-Swift Ltd.

Present: MR. Tejwinder Singh, Advocate for
Ms. Anna Bansal, Advocate for Ind-Swift Ltd., applicant.
Mr. Kulwant Kumar Batra, in person.
Mr. Yowan Sharma, in person.
Mr. Satya Pal Singh, Asstt. Registrar of Companies, Chandigarh.

The applicant has filed CA No.08/2016 by attaching the affidavit on the compliance of the previous order along with the documents including newspaper cutting etc. The affidavit be taken on record. There is written request for adjournment on behalf of the applicant. Objections have not so far been filed. The matter now adjourned for arguments to 28.02.2017. Objections, if any, be filed in the registry, at least three days before the date fixed with advance copy to the opposite party. It is made clear that no request for further adjournment shall be entertained.

This case was taken up for the first time by the Chandigarh Bench on 07.10.2016 and the three months time for disposal of the case expired on 06.01.2017. A request be submitted to the Hon'ble President for extension of three moths more time for disposal of the case w.e.f. 06.01.2017.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

January 31, 2017
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